GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 4039 (TO BE ANSWERED ON 18.03.2020)

CORRUPTION CASES SENT TO CVC

†4039. SHRI RAMDAS C. TADAS:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of corruption cases sent to the Central Vigilance Commission (CVC) during the last two years and the current year;
- (b) the number of cases for which reports have been presented;
- (c) the number of cases returned due to lack of evidence including the number of cases in which officers have been found guilty;
- (d) the number of cases for which recommendations have been made to punish the guilty persons/officials; and
- (e) the number of cases for which no action has been taken so far and the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) and (b): As per information provided by the Central Vigilance Commission (CVC), details of numbers of cases received in CVC for advice (First / Second Stage Advice, Reconsideration cases etc.) during the last two years and the current year are as under:

Details	2018	2019*	2020*
			(upto 31.01.2020)
Cases B/F from previous year	1387	1358	953
Cases received during the year	3133	2752	231
Cases disposed off	3162	3157	285
Cases carried forward to next year	1358	953	

^{*} Data for the year 2019 & 2020 is tentative

(c) and (d): As per information provided by CVC, the details of number of cases/references received for First Stage Advice of the Commission and advice rendered thereupon during the last two years and the current year are as under:

Nature of advice	2018	2019*	2020*
			(up to 31.01.2020)
Criminal Proceeding	49	72	16
Major penalty proceeding	508	493	130
Minor Penalty Proceeding	151	193	49
Administrative Action, Warning,	393	296	51
Caution etc.			
Closure	788	955	98

^{*} Data for the year 2019 & 2020 is tentative

Likewise, the details of number of cases/references received for Second Stage Advice of the Commission and advice rendered thereupon during the last two years and the current year are as under:

Nature of advice#	2018	2019*	2020* (up to 31.01.2020)
Major penalty	101	110	4
Minor Penalty	76	96	4
Other Action	62	38	0
Exoneration	191	209	18

^{*} Data for the year 2019 & 2020 is tentative

(e): The concerned Administrative Authorities process for action on receipt of advice of CVC. However, cases pertaining to corruption, *inter-alia*, involve detailed scrutiny and analysis of voluminous case records and evidence, consultation with CVC, State Governments and other related agencies, etc. In some cases, court directions/stay may have a bearing on time taken in disposal of cases. Nonetheless, the CVC regularly reviews pending cases and wherever inordinate delays are observed in implementation of its advices, the matter is pursued with the concerned Administrative Authorities.
